

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) (Insolvency) No. 77 of 2021**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Versus**

**Jet Airways (India) Ltd.  
Through its Resolution Professional,  
Mr. Ashish Chhawchharia & Anr.**

**.... Respondents**

**Present: -**

**For Appellant: Mr. Raunak Dhillon, Mr. Aditya Marwah, Mr. Gautam Sundaresh, Mr. Adesh Agarkar, Mr. Aditya Chopra, Mr. Dhananjay Kumar, Advocates.**

**For Respondent: Mr. Aardik Jain, Mr. Dhiraj Kumar Totala, Ms. Neeraja Balakrishnan, Mr. Rohan Rajadhyaksha, Advocates for R-1.**

**Ms. Mahima Singh, Ms. Avani, Ms. Pooja Mahajan, Mr. Ashish Vats, Mr. Avinash Amarnath and Mr. B. Neeraja, Advocates for R-2.**

**ORDER**  
**(Virtual Mode)**

**08.02.2021** This appeal filed on behalf of 'State Bank of India' under Section 61 of the Insolvency and Bankruptcy Code, 2016 with a prayer relief sought for Paragraph 21 of the Appeal Paper Book which is reads as under;

*“ a) To direct the Hon'ble Adjudicating Authority to hear and dispose of the application filed by the Resolution Professional under Section 30 read with 31 of the IBC, i.e. I.A. NO. 2081 of 2020 in C.P. (IB) No. 2205/MB/2019 and all other pending applications in the Company Petition expeditiously;*

*b) In the alternative, direct that all the records pertaining to C.P. (IB) No. 2205/MB/2019 before the Hon'ble Adjudication Authority be called before this Hon'ble Tribunal, and this Hon'ble Tribunal may pass appropriate orders as it may deem fit, including in the Plan Approval Application; and*

*c) Pass such other orders as this Hon'ble National Company Law Appellate Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”*

2. From the perusal of the Annexure –A (Page 50 of the Appeal) which is order dated 12<sup>th</sup> January, 2021 it appears that the matter is fixed on 25.01.2021.
3. Learned counsel for the Appellant informs that today i.e. 08.02.2021 is fixed for hearing before the NCLT, Court No.1, Mumbai Bench.
4. Learned counsel for the Appellant is directed to file Photo Copy of the entire order sheet passed by the Ld. NCLT, Court No.1, Mumbai Bench in C.P. (IB) No. 2205/MB/2019 State Bank of India V/s Jet Airways, within one week.

List the Appeal 'For Admission (Fresh Cases)' on **1<sup>st</sup> March, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

R. N./ nn /